

है, अधिनियम 1957 की धारा 113(1) (क) के अनुसरण में दिल्ली नगर के क्षेत्राधिकार में माने वाली भूमि और भवनों पर सम्पत्ति कर लगता है। निगम ने यह भी सूचित किया है कि सम्पत्ति कर की वसूली तब तक स्थगित नहीं की जाएगी जब तक जन सुविधाएं उपलब्ध नहीं करायी जाती हैं। निगम के अनुसार सम्पत्ति कर निगम के क्षेत्राधिकार में माने वाली सभी भूमि और भवनों पर वसूल किया जाता है। उगाही और सम्पत्ति कर की एकत्रित करने का जन सुविधाओं को उपलब्ध कराना या किसी इलाके में उपलब्ध करायी गई सेवाओं से कोई संबंध नहीं है।

Appointment of Officials in Civil Defence

2659. SHRI SURAJ BHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some paid posts of Deputy Controllers and Deputy Directors in Civil Defence have been authorised by the Central Government;

(b) if so, under what provisions;

(c) whether it is a fact that officials in the Civil Defence are appointed against their consent by some States in violation of Civil Defence Act 1968; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) Under Rule 8 of the Civil Defence Regulations, 1968, the Central Government can declare any appointment or class of appointments in Civil Defence as paid appointments.

(c) and (d). No, Sir. Under subsection (1) of section 5 of the Civil Defence Act, 1968, willingness is envisaged only for purpose of appointment as members of the Civil Defence Corps on application made by the persons. Any member so appointed on voluntary basis can be appointed to such office or command in the Corps

as the Controllers deem fit. Government servants who are specifically deputed for whole time or part-time civil defence duties by the Heads of organisations or services concerned and officials appointed to paid posts are governed by the conditions of service prescribed by the State Government concerned.

Setting up of Heavy Water Plants

2660. SHRI R. P. GAEKWAD: Will the PRIME MINISTER be pleased to state:

(a) whether Government have decided to set up two more heavy water plants in the country;

(b) whether the country would be self-reliant on this front with the setting up of the proposed plants; and

(c) if so, the places where the proposed plants are likely to be set up?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) to (c). It is proposed to set up more Heavy Water Plants in the country in order to achieve eventual self-sufficiency in Heavy Water. The exact number and location of Heavy Water Plants to be set up during the Plan period 1980-85 are yet to be decided.

H.A.L. to manufacture Short-hop Aircraft

2661. SHRI K. KUNHAMBUR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Hindustan Aeronautics Ltd. has entered into collaboration with foreign firms for the manufacture of short-hop Aircrafts; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) and (b). Presumably the Honourable Member, by the words "short-hop aircrafts" is referring to a small passenger aircraft to